

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : V S Enterprises
Vs
R L Logistics Pvt Ltd

MAIN PETITION NUMBER : CP/1226/IB/2018

(IA/MA) APPLICATION NUMBERS

IA/1551(CHE)/2024; IA/1523(CHE)/2024

ORDER

IA/1551(CHE)/2024; IA/1523(CHE)/2024

Present: Ld. Counsel Shri. A G Sathyanarayana for the Applicant.

Ld. Counsel Shri. Kasthuri Rangan for the Liquidator

This application has been filed giving direction to the Liquidator to convene a meeting of Creditors and to place a scheme given by the Applicant for revival of the Company under Regulation 2B of Liquidation Regulations.

Another application has been filed seeking condonation of delay in filing the scheme.

Ld. Counsel for the Respondent / Liquidator accepts notice.

He seeks and is granted time to file Reply.

Connected applications are listed on 23.07.2024. List the applications on **23.07.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)